

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406
IB/53/ND/2024

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
M/S SupertechTownship Project Limited	...	Respondent

under Section 7 (IBC) Code, 2016

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Nishant Awana, Ms. Rini Badoni and Ms. Nitya Sharma, Advs.
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Nitya Sharma, Ld. Counsel for the Applicant is present through VC. Proxy Counsel on behalf of the Respondent is present through VC. This Tribunal vide order dated 12.04.2024, granted one week time to both the Applicant as well as Respondent to upload the reply affidavit as well as rejoinder. Till date, the same has not been filed. As a last and final chance, one week time is granted to the Respondent to upload the reply affidavit on DMS portal, failing which, right to file reply stands closed and matter will be proceed further. List this matter on **09.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)